

ITEM NO.68

COURT NO.8

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5230/2013

(From the judgement and order dated 24/07/2012 in RSA No.3094/2011 of The  
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

D.H.B.V.N.L VIDYUT NAGAR, HISAR & ORS.

Petitioner(s)

VERSUS

YASHVIR SINGH GULIA

Respondent(s)

(With prayer for interim relief and office report )

Date: 22/07/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. Narender Hooda, AAG  
Mr. Surender Singh Hooda, Adv.  
Mr. Kamal Mohan Gupta, Adv.

For Respondent(s) Ms. Surbhi Mehta, Adv.  
Mr. Gaurav Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Arguments concluded.

Judgment reserved.

(GEETA AHUJA)  
SR. P.A.

(RENUKA SADANA)  
COURT MASTER